COURT-I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

Appeal No. 358 of 2017 &
IA NO. 122 OF 2018

Dated: 29th January, 2018

Present: Hon'ble Mr. I. J. Kapoor, Technical Member
Hon'ble Mr. Justice N. K. Patil, Judicial Member

In the matter of:

Meghalaya Power Distribution Corporation Ltd., ...Appellant(s)
Vs.
Meghalaya State Electricity Regulatory Commission ...Respondent(s)

Counsel for the Appellant(s) : Ms. Sakie Jakharia

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan for R-1

Ms. Mandakini Ghosh
Ms. Ritika Singhal
Mr. Parinay Shah for R-2

ORDER

I.A. No. 122 of 2018
(Appln. for impleadment)

Issue notice. Ms. Sakie Jakaria takes notice on behalf of the appellant and Mr. Buddy A. Ranganadhan takes notice on behalf of the Respondent.

We have heard learned counsel for the parties. For the reasons stated in the application, the application is allowed and Byrnihat Industries Association is added as a party respondent. Learned counsel for the

appellant is directed to file amended memo of parties and also carry out consequential amendments in the main appeal within two weeks.

List the matter on ***11.04.2018.*** In the meantime, learned counsel for the respondents may file reply on or before 27.02.2018 after serving copy on the other side. Rejoinder may be filed within two weeks thereafter.

(Justice N. K. Patil)
Judicial Member

(I.J. Kapoor)
Technical Member

ts/mk